

(2013) 07 JH CK 0057

In the Jharkhand High Court

Case No : L.P.A. No. 138 of 2013 and I.A. No. 2962 of 2013

Daya Devi

APPELLANT

Vs

The State of Jharkhand and Others

RESPONDENT

Date of Decision : 04-07-2013

Acts Referred:

Citation : (2013) 07 JH CK 0057

Hon'ble Judges : Prakash Tatia, C.J.;Jaya Roy, J

Bench : Division Bench

Advocate : Amit Kumar Tiwari, for the Appellant; R.N. Roy, G.P. III and Mr. Jalisur Rahman, J.C. to G.P. III, for the Respondent

Judgement

1. This L.P.A. has been preferred after delay of 1132 days in a matter where the petitioner's writ petition itself was dismissed because of the reason that the petitioner wanted to challenge order of termination of service dated 30th December, 2008 by preferring writ petition in the year 2010 and the learned Single Judge dismissed the writ petition on the ground of gross delay and laches on the part of the writ petitioner-appellant. We are of the considered opinion that in the facts and circumstances of the case, there is no reason to condone the delay and also we are satisfied that the petitioner failed to show any sufficient cause for not filing the petition in time.

2. Hence, the application for condonation for delay being I.A. No. 2962 of 2013 as well as this L.P.A. both are dismissed.